

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 104  
IB-938/PB/2018

**IN THE MATTER OF:**  
**Indian Overseas Bank**

...PETITIONER

**Vs.**

**M/s. Rathi TMT Saria Pvt. Ltd.**

...RESPONDENT

**Section**  
**U/s 7 of IB Code, 2016**

**Order delivered on 14.09.2023**  
**(Virtual Hearing)**

**Coram:**  
**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Financial Creditor**  
**For the Respondent/RP**

:Adv. Shravan Chandrashekhar  
:Adv. Abhishek Anand, Adv.  
Karan Kohli, Adv. Mohak Sharma

**ORDER**

Due to paucity of time, matter is adjourned to **15.09.2023**.

**Sd/-**  
**(Court Officer)**